

Form 'D'
[See paragraph 16]

NOMINATION

I/We (Name and address), the holder/s of Stock certificate /BLA No.....for the loan..... hereby nominate the following person/s who shall on my/our death have the right to the Government securities/Bonds and receive payment of the amount for the time being due on the Government securities/Bonds specified below:

PARTICULARS OF NOMINEE:

Date of issue	Amount ₹	Date of repayment	Full name with expanded initials and address of nominee	Date of birth in case of minor	Relation-Ship to holder/s	Particulars Of bank account

To be filled in case if nominee is minor: As..... the sole nominee above is a minor on this date, I/We appoint Shri/Smt./Kumto receive the amount for the time being Due to the above Government securities/Bond in the event of my/our death during the minority of the said nominee.....

If the nomination is in substitution of the one already made: This nomination is in substitution of the nomination dated.....made by me/us and registered on your books at.....which shall stand cancelled on registration of this nomination.

Place: _____ (Signature(s) of the Stock Certificate holder(s)
/BLA holder(s))

Date: _____

Signature with name and address of witnesses:

- 1.....
- 2.....

Acknowledgment

We acknowledge having registered the nomination in favour of..... (Name of nominees) for the Stock Certificate/BLA No.....for the loan..... and the nomination registration no. is..... Please quote the above nomination registration no. in all communication pertaining to change or cancellation of nomination.

Date:.....

Authorised Official.....